

THE HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

No. Rule/P.3601/2022.— The Hon'ble the Chief Justice and the Judges of the High Court are pleased to direct that the following amendment shall be made in Chapter XV of the Bombay High Court Appellate Side Rules, 1960 (Reprint 1981) :—

I

Delete the Sub-rules (7) and (8) of Rules 3 (iii) of Chapter XV of the Bombay High Court Appellate Side Rules, 1960.

II

Insert the following sub-rules (8) and (9) to Rule 3(i) of Chapter XV of the Bombay High Court Appellate Side Rules, 1960.

(8) Original memorands of appeals, and cross objections, and original revision applications, references and applications for review, without annexures.

(9) Applications under Articles 226 and 227 of the Constitution without annexures.

High Court of Judicature at Bombay,
dated the 28th June 2022.

MAHENDRA W. CHANDWANI,
Registrar General.